

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 2792
TO BE ANSWERED ON 28TH DECEMBER, 2018**

PICTORIAL WARNING ON TOBACCO PRODUCTS

2792. SHRI G. HARI:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether it is a fact that many tobacco product packets do not carry the pictorial warning and if so, the details thereof;

(b) whether the Government has come to know about any such product;

(c) if so, whether any steps have been taken by the Government to force them to carry tobacco pictorial warning on the package; and

(d) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a) to (d): Section 7 of Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003 (COTPA, 2003), mandate depiction of specified health warning including pictorial warning on all tobacco products packages.

As reported by States/Union Territories, violation of Section-7 is noticed in some tobacco products.

Enforcement of provisions of COTPA, 2003 and Rules made thereunder is the responsibility of the States/Union Territories. However, Central Government, from time to time, advises States/Union Territories for the strict compliance of Section-7.

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